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CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
CUSTOMS APPEAL BRANCH

Appeal No. C/577 /2006 - CU[DB]

Date 30/03/2009

Assistant Registrar
C.E.S.T.A.T, New Delhi

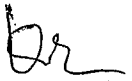
To :
M/S APEX RECYCLING PVT LTD
B-7, BADLI INDUSTRIAL AREA, DELHI.
M/S APEX RECYCLING PVT LTD

Appellant

Vs
Respondent

C.C.E.DELHI I

I am directed to transmit herewith a certified copy of **Final order No. C/109/09-CUS. CU[DB]** dated 24.03.09
passed by the Tribunal under Section 129, (B) of the Customs Act, 1962 & Financial Act 1994 relating to Service Tax


Assistant Registrar
(Customs Appeal Branch)

Copy to :

1. Respondent

C.C.E.DELHI I, C.R.BUILDING

I.P.ESTATE, N.DELHI.

2. Adv. / Consult

MR.R.K. HANDOO, ADV., FLAT# E(FRONT BLOCK),

SAGAR APTTS, TILAK MARG, NEW DELHI-110001.

3 S.D.R

4 J.C.D.R.

5 Bar association, CESTAT, New Delhi

6 M/s. Deeparchi Publications, M-93, Marg. 46, Saket, New Delhi 110017

7 M/s Centax Publications (P) Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New - 3

8 Excise & Customs cases, B-37, Sector -1, NOIDA - 201301 Gautam Budh Nagar, (U.P.)

9 Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT, U.P.

10 Nidheshak publications, I.P.Estate, new Delhi

11 Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026

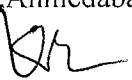
12 Commercial Laws of India Pvt Ltd Post Bag No. 1033, No.70(Old No. 88), Thyagaraya Road, T. Nagar, Chennai

13 Taxindiaonline.com Pvt.Ltd, B-XI/8183, Vasant Kuni, New Delhi - 110070

14 Easy Service Tax Online Dot Com Pvt.Ltd.407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-15

15 Office Copy

16 Guard file


Assistant Registrar
(Customs Appeal Branch)

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL,

West Block No.2, R.K.Puram, New Delhi

COURT-I

Date of hearing/decision: 24.3.2009

Customs Appeal No.577 of 2006

Arising out of the order in original No.10/2006 dated 19.7.06 passed by the Commissioner, Central Excise, Delhi I.

For Approval and Signature:

Hon'ble Mr. Justice R.M.S. Khandeparkar, President
Hon'ble Mr. M. Veeraiyan, Member (Technical)

1	Whether Press Reporter may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	No
2	Whether it should be released under Rule 27 of CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	
3	Whether their Lordships wish to see the fair copy of the Order?	Seen
4	Whether Order is to be circulated to the Departmental authorities?	Yes

Appellant

M/s Apex Recycling

vs.

Respondent

C.C.E.,
Delhi I

Appearance:

Shri Prem Ranjan, Advocate for the appellant
Shri Vijai Kumar, Authorized Departmental Representative (DR) for the Revenue

Coram: Hon'ble Mr. Justice R.M.S. Khandeparkar, President
Hon'ble Mr. M. Veeraiyan, Member, (Technical)

Final Order No. C/109/09

Per Justice R.M.S. Khandeparkar:

An oral motion is made by the Learned Advocate for the appellant on the ground that consequence⁵ to the issuance of show cause notice, the appeal has been rendered infructuous, the appeal is allowed to be withdrawn and stands disposed of accordingly.

(Justice R.M.S. Khandeparkar)
President

(M. Veeraiyan)
Member (Technical)